

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:860
ANSWERED ON:26.02.2009
HARDSHIP FACED BY PEOPLE OF RESERVED CATEGORY
Khandelwal Shri Hemant

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware that the Scheduled Castes (SC) and Other Backward Classes (OBC) people living outside their area are facing a lot of difficulties in getting caste certificate;
- (b) if so, the details of the steps being taken by the Government to streamline the relevant rules in this regard to facilitate the aggrieved section of the society; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) to (c) In order to remove the difficulty faced by persons belonging to Scheduled Castes/ Other Backward Classes, who have migrated from one State to another, for the purpose of employment, education, etc. in obtaining caste certificate from the State from which they have migrated, it had been clarified to all State Governments and Union Territory Administrations, vide letters No. BC. 16014/1/82-SC&BCD-I, dated 18.11.1982 and No. 12011/11/94-BCC (C), dated 8th April, 1994 respectively that the prescribed authority of a State Government/Union Territory Administration may issue the Scheduled Caste/Other Backward Class certificate to a person who has migrated from another State, on the production of a genuine certificate issued to his father/mother by the prescribed authority of the State of the father's/mother's origin, except where the prescribed authority feels that detailed enquiry is necessary through the State of origin before issue of the certificate. The certificate will be issued irrespective of whether the caste in question is scheduled or not in relation to the State/Union Territory to which the person has migrated.